

delay in laying the papers mentioned at (4) above. [Placed in Library See No. LT—596/91]

ience caused to the Sabha is regretted.

13.17 1/2 hrs

PARLIAMENTARY COMMITTEES

Summary of Work

SECRETARY-GENERAL: I beg to lay on the Table a copy of the Parliamentary Committees (Other than Financial Committees) Summary of Work (Hindi and English versions) pertaining to the period 22 December, 1989 to 13 March, 1991.

13.18 hrs

STATEMENT BY MINISTER

[English]

Correcting reply to Starred Question No 294 dated 5-8-1991 regarding Non-Government organisation for slums and reasons for delay in correcting the reply

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, in Annexure I referred to in replay to part (b) of the question, cited as subject, against Sl.No. 17 for the words-

" 17. Tamanna Rs. 1,14,676/- "

it may be read as under:-

" 17. Tamanna Rs. 14,676/- "

2. The Slum Wing of Delhi Development Authority has reported that the mistake was due to typographical error. The inconven-

13.19 hrs.

VOLUNTARY DEPOSITS (IMMUNITIES  
AND EXEMPTIONS) BILL\*

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, I beg to move for leave to introduce a Bill to provide for certain immunities to persons making voluntary deposits with the National Housing Bank and for certain exemptions from direct taxes in relation to such deposit and for matters connected therewith or incidental whereto.

MR SPEAKER : Motion moved:

"That leave be granted to introduce a Bill to provide for certain immunities to persons making voluntary deposits with the national Housing Bank and for certain exemptions from direct taxes in relation to such deposits and for matters connected therewith or incidental thereto."

Shri Fernandes

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir such type of bills were introduced earlier also and then, it was I who had opposed those bills with the help of the constitution. I know that the every request of mine was accepted neither by you nor by the House. I said whether the bills introduced were in keeping with the law or not, it should be decide by the court, Who are we to decide it ? But. Mr. Speaker, Sir, if I donot oppose it, I cannot get a solution and I would rather take it as if I were neglecting my duties.